

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.228/2020 in O.A. No.1510/2020

Tuesday, this the 15th day of December, 2020

Through video conferencing

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Tilak Sharma, Executive Engineer
Aged about 49 years
s/o Sh. H K Sharma
r/o 126/4, MES Officers' Enclave
Vayu Sena Nagar
Nagpur – 440 007

.. Applicant

(Through Mr. M K Bhardwaj, Advocate)

Versus

1. Sh. Ajay Kumar
Secretary,
Ministry of Defence, South Block,
New Delhi
2. Lt. Gen. S K Srivastava
Engineer-in-Chief E-in-C Branch
Integrated HQ of MOD (Army)
Kashmir House, Rajaji Marg
New Delhi – 110 011
3. Sh. Vinay Kulkarni
Director General (Personnel) E1B
Engineer-in-Chief's Branch
Integrated HQ of MOD (Army)
Kashmir House, Rajaji Marg,
New Delhi – 110 001
4. Sh. R K Garg
CWE (AF), Vayu Sena Nagar,
Nagpur – 440007

.. Respondents

(Through Mr. Sanjeev Yadav, Advocate)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant filed O.A. No.1510/2020 seeking to challenge the transfer order dated 10.09.2020 and relieving order dated 11.09.2020. The Tribunal declined to interfere with the order of transfer, but time was granted up to 01.11.2020 for the applicant to join the duty at Udhampur.

2. This contempt case is filed alleging the respondents did not implement the order dated 08.10.2020 passed by the Tribunal in O.A. No.1510/2020.

3. The respondents filed a counter affidavit opposing the C.P. According to them, the applicant was permitted to join at Udhampur and nothing remains to be done further. It is also stated that though the applicant was granted TA/DA, the amount would be sanctioned within a short time.

4. We heard Mr. M K Bhardwaj, learned counsel for applicant and Mr. Sanjeev Yadav, learned counsel for respondents.

5. For all practical purposes, the O.A. was dismissed. The only relief granted to the applicant was that he can join the duty at Udhampur by 01.11.2020. It is not in dispute that the applicant was permitted to join duty at Udhampur.

6. We do not find any merit in the C.P. It is accordingly dismissed. No costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 15, 2020
/sunil/ns/sd